

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT  
HYDERABAD.

C.A. NO. 436/94.

DATE OF JUDGMENT 17-07-95.

BETWEEN:

M.D. Sundar

.. Applicant.

AND

1. The General Manager,  
SC Railway, Rail Nilayam,  
Secunderabad.
2. The Chief Works Manager,  
SC Railway, Lalaguda Work Shop,  
Secunderabad.

.. Respondents.

COUNSEL FOR THE APPLICANT: SHRI Ch.Koteswara Rao *for M.K.Mahan*

COUNSEL FOR THE RESPONDENTS: SHRI J.Siddaiah,  
~~xx~~/Addl.CGSC.

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN  
HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

..2

OA.436/94

Judgement

( As per Hon. Mr. Justice V. Neeladri Rao, VC )

Heard Sri Ch. Koteswara Rao, learned counsel for applicant and Sri J. Siddaiah, learned counsel for the respondents.

2. This OA was filed praying for declaration that the action of the respondents in refusing to accept the representation and in not taking steps to stop remittance of salary of the applicant to the Bombay Mercantile Co-operative Bank, is illegal, arbitrary, unjust and violative of Principles of Natural Justice and for consequential direction to the respondents to stop the remittance of salary of the applicant to the bank and pay the salary directly to the applicant.

3. Ch. Koteswara Rao, representing Mr. K. Mohan, learned counsel for the applicant submitted that this OA is not ~~per~~ pressed as ~~the~~ the instructions of the applicant who is said to be present in the Court.

4. As per the interim order dated 8-4-1994 as clarified by order dated 11-7-1994, as the respondents withheld Rs.750/- p.m. from April, 94 and the same was not remitted to the Bombay Mercantile Co-op. Bank, Hyderabad. As this OA ~~is~~ <sup>is</sup> to be dismissed on being withdrawn, the respondents are directed to remit that withheld amount to the Bombay Mercantile Co-op. Bank Ltd., Hyderabad, for being credited to the account of the applicant.

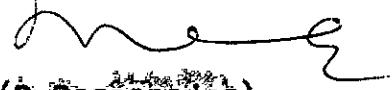
5. In the result the OA is dismissed as being withdrawn. The ~~amount~~ withheld by the respondents from out of the salary of the applicant from April, 1994 had to be

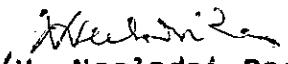
✓

(32)

remitted to the Bombay Mercantile Co-op. Bank at Hyderabad, for being credited to the account of the applicant.

6. The OA is ordered accordingly. No costs. //

  
(R. Rangarajan)  
Member (Admin)

  
(V. Neeladri Rao)  
Vice Chairman

Dated 3<sup>rd</sup> April 1990 Deputy Registrar (J) CC

To

1. The General Manager, S.C.Railway,  
sk Railnilayam, Secunderabad .
2. The Chief Works Manager, SC Railway,  
Lalaguda Work Shop, Secunderabad.
3. One copy to Mr. ~~K. Mohan~~ Advocate, 3-2-90,  
2nd Floor, General Bazar, Secunderabad.
4. One copy to Mr. J. Siddaiah, SC for Rlys, CAT. Hyd.
5. One copy to Library, CAT Hyd.
6. One spare copy.

pvm

✓

*Received at  
20/7/95* *URGENT*  
FILED BY *20/7/95* CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN))

DATED *17/7* 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in  
OA. No. *U36/94.*

TA. No. (W.P. )

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

*No Spare Copy*

